


भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उपखण्ड (i)

PART II—Section 3—Sub-Section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 196]

नई दिल्ली, मंगलवार, अक्टूबर 17, 1967/अश्विन 25, 1889

No. 196]

NEW DELHI, TUESDAY, OCTOBER 17, 1967/ASVINA 25, 1889

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed
as a separate compilation.

MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND
COOPERATION

(Department of Food)

ORDER

New Delhi, the 17th October 1967

G.S.R. 1591/Ess. Com./Sugarcane.—In exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955 (10 of 1955), the Central Government hereby makes the following Order, namely:—

1. (1) This Order may be called the Sugarcane (Control) Second Amendment Order, 1967.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. In the Sugarcane (Control) Order, 1966, clause 11 shall be renumbered as sub-clause (1) thereof and after sub-clause (1) as so renumbered, the following sub-clause shall be inserted, namely:—

“(2) Where all or any of the powers conferred upon the Central Government by this Order have been delegated in pursuance of sub-clause (1)(b) to any officer or any authority of a State Government, every Order or direction issued by such officer or authority in exercise of that power may be amended, varied or rescinded by the State Gov-

ernment to whom the officer or authority is subordinate either *suo motu*, or on application made within a period of thirty days from the date of the order or direction:

Provided that no order revoking a licence or a permit issued to a person shall be made without giving such person an opportunity to make representation.”

[No 22(23)/66-S.Py.]

K. L. PASRICHA, Jt. Secy.